

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.292 of 2021

Ranjeet Kumar Sahu	Appellant
Versus			
1. The State of Jharkhand			
2. Deepshikha Tirkey	Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant	: Mr. Kripa Shankar Nanda, Adv.
For the State	: Mr. Suraj Verma, A.P.P.
For the Res. No.2	: Mr. Niranjana Kr. Sinha, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/06.09.2021: The present appeal has been filed under Section 14(A) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

2. Heard Mr. Kripa Shankar Nanda, learned counsel appearing for the appellant and Mr. Suraj Verma, learned A.P.P. appearing for the State and Mr. Niranjana Kr. Sinha, learned counsel appearing for the respondent no.2.

3. The criminal appeal has been filed against the impugned order dated 26.07.2021 passed by the learned Additional Sessions Judge-cum-Special Judge, Simdega in Misc. Criminal Application No.186 of 2021, arising out of Special (SC/ST) Case No.03 of 2021 (Simdega Mahila P.S. Case No.09 of 2021) (G.R. Case No.336 of 2021), registered for the offence under Sections 493, 313, 504 and 506 of the Indian Penal Code and under Section 3(1)(w)(ii) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act. The case is presently pending in the court of the learned Additional Sessions Judge-cum-Special Judge (SC/ST), Simdega.

4. It has been submitted by the learned counsel for the appellant that the appellant is in custody since 09.06.2021. Further, it has been submitted that both the parties were live in relationship. Subsequently, the FIR has been lodged due to refusal of marriage. Now, the appellant is ready to marry victim.

5. Learned counsel for the State and learned counsel for the respondent no.2 have no objection.

6. In view of above facts, the appellant, above named, is directed to be released on provisional bail till 29.09.2021, on furnishing provisional bail bond of Rs.10,000/-(Ten Thousand), with two sureties of the like amount each, to the satisfaction of the learned Additional Sessions Judge-cum-Special Judge (SC/ST), Simdega, in Misc. Criminal Application No.186 of 2021, arising out of Special (SC/ST) Case No.03 of 2021 (Simdega Mahila P.S. Case No.09 of 2021) (G.R. Case No.336 of 2021).

7. Further, from the above submission of the parties, there is a chance of compromise between the parties. Hence, let this case be referred in the National Lok Adalat i.e. to be held on 11.09.2021. Both the parties are directed to remain present in the National Lok Adalat through video conference or physically.

(Rajesh Kumar, J.)